

**GOVERNMENT OF INDIA  
RURAL DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:1057  
ANSWERED ON:16.08.2012  
UPLIFTMENT OF RURAL WOMEN  
Singh Shri Pradeep Kumar

**Will the Minister of RURAL DEVELOPMENT be pleased to state:**

- (a) the details of the schemes launched to uplift the rural women in various States including Bihar and the amount allocated under each of the schemes during the last three years and the current year;
- (b) whether any criteria has been fixed to launch these schemes;
- (c) if so, the details thereof; and
- (d) the details of the scheme-wise achievements made during the said period?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN 'ADITYA')

(a) to (d): The Ministry of Rural Development is implementing the scheme Mahila Kisan Sashaktikaran Pariyojana (MKSP) as a sub-component of the National Rural Livelihoods Mission (NRLM) now known as `Aajeevika` in various states, including Bihar, with the objective of creating sustainable agriculture livelihood opportunities for women in agriculture. The Scheme was started in the year 2010-11. The central and state share in under MKSP is 75:25. The amount allocated under this scheme for the last three years including current year are as follows:

Year    Amount allocated (Rs. crore)

2010-11	100
2011-12	200
2012-13	250

Aajeevika is a self-employment programme under which rural poor are organized into Self Help Groups (SHGs), given training for their capacity building and are provided assistance in the form of subsidy and bank credit in order to set up economic activities. Under the scheme, at least 40 per cent of the total Swarozgaris are to be women.

Besides, the Ministry is also implementing Mahatma Gandhi National Rural Development Guarantee Act (MGNREGA) and Indira Awaas Yojana (IAY) which are having special provisions for rural women. In MGNREGA it has been provided that priority shall be given to women in such a way that at least one-third of the beneficiaries shall be women who have registered and requested for work under the Act. Under IAY, the house is allotted in the name of women member of rural BPL household or jointly in the name of husband and wife. There is no provision for separate allocation of funds for the women under these programme guidelines.